



IMMEDIATE

No.24021/05/2015-PM-I
Government of India
Ministry of Home Affairs

Jaisalmer House, 26 Man Singh Road,
New Delhi-110011, dated the 7th September, 2015

OFFICE MEMORANDUM

**Subject: Enforcement of Private Security Agencies (Regulation) Act, 2005 –
imparting mandatory training to private security guards – regarding.**

As per Section 9 of the Private Security Agencies (Regulation) Act, 2005 "Every Private Security Agency shall ensure imparting of prescribed training and skills to its Private Security Guards and Supervisors". The matter regarding engagement of untrained security guards/supervisors by some establishment has been brought to the notice of Ministry of Home Affairs. All the State Governments/Controlling Authorities are, therefore, advised to strictly ensure that the private security guards are mandatorily imparted training by registered training institutes before their appointment as security guards as prescribed in the Private Security Agencies (Regulation) Act, 2005 and related State Rules.

(Amrik Singh)
Deputy Secretary to the Government of India
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To

1. The Principal Home Secretaries of all the States/UTs.
2. The Directors General of Police/Commissioners of Police of all States/UTs.
3. Controlling Authorities (PSAR Act) of all States/UTs.

